CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram

1. Dr. Pramod Deo, Chairperson

2. Shri R. Krishnamoorthy, Member

**Petition No. 86/2008** 

In the matter of

Application for grant of inter-State trading licence to Shyam Indus Power Solutions Pvt. Ltd.

And in the matter of

Shyam Indus Power Solutions Pvt. Ltd., New Delhi .... Applicant

The following were present:

1. Shri P.D.Goel, SIPS

2. Shri Rajesh, SIPS

ORDER

(Date of Hearing: 7.10.2008)

The applicant, a company registered under the Companies Act, 1956 (1 of

1956) has made the present application under sub-section (1) of Section 15 of

the Electricity Act, 2003 (36 of 2003) (the Act) for grant of category `A` licence for

inter-State trading in electricity in whole of India, except the State of Jammu &

Kashmir. Trading in electricity is covered under the main objects of the applicant-

company. Although transmission of electricity is another main object of the

applicant, the applicant vide its affidavit dated 27.5.2008 has undertaken that it will

not engage in the business of transmission in electricity without surrendering

trading licence.

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- 2. The notices under sub-section (2) of Section 15 of the Act read with clause (4) of Regulation 4 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2004 (the 2004 regulations) have been published by the applicant. No objections have been received on the public notices.
- 3. In accordance with Regulation 6 of the 2004 regulations, a person applying for Category `A` trading licence should have net worth of Rs. 150 lakh.
- 4. Based on the financial details submitted by the applicant, its net worth has been worked out as given below:

(Rs. in lakh)

	(1.0. 11)					
		2004-05	2005-06	2006-07	2007-08	
1	Share capital					
	Paid up equity capital	32.00	32.00	34.25	36.85	
	Sub-total 1	32.00	32.00	34.25	36.85	
2	Reserves and Surplus					
	Profit and Loss A/c	32.61	152.10	297.82	593.45	
	Share Premium			87.75	215.15	
	Sub-total 2	32.61	152.10	385.57	808.60	
3	Mis. Expenses to the extent not written off or adjusted					
	Preliminary expenses	0.91	0.68	0.46	0.23	
	Deferred tax assets				2.57	
	Sub-total 3	0.91	0.68	0.46	2.80	
	Net worth (1+2-3)	63.70	183.42	419.36	842.64	

5. The net worth of the applicant is further represented by the following:

(Rs. in lakh)

	Year	2004-05	2005-06	2006-07	2007-08
1	Fixed Assets				
	Gross Block	17.57	41.97	60.25	100.69
	Less: Depreciation	4.05	8.91	16.65	32.02
	Net Block	13.52	33.05	43.59	68.68
	Capital Work-in-Progress				
	Sub-Total 1	13.52	33.05	43.59	68.68
2	Investments			1.00	1.00
3	Current Assets, Loans & Advances				
	Inventories	141.34	104.94	516.27	7.50
	Cash and Bank Balance	29.09	121.88	71.17	114.92
	Sundry Debtors	111.85	715.76	1,275.19	2,200.95
	Loans & Advances	25.48	92.83	165.52	411.31
	Other Current Assets				
	Sub-Total 3	307.76	1,035.41	2,028.15	2,734.68
4	Current Liabilities & Provisions				
	Sundry Creditors	81.84	156.91	484.60	270.78
	Other Liabilities	1.99	18.19	43.11	227.40
	Provisions	14.22	75.60	141.62	255.95
	Sub-Total 4	98.05	250.70	669.34	754.13
5	Loans				
	Secured Loans	9.34	125.99	449.27	1,207.58
	Unsecured Loans	150.13	508.00	506.41	
	Sub-Total 5	159.46	633.99	955.68	1,207.58
6	Items not considered for Net worth				
	Share application Money			30.00	
	Deferred Tax Liability	0.06	0.35	- 1.63	
	Sub-Total 6	0.06	0.35	28.37	
	Net Worth(1+2+3-4-5-6)	63.70	183.42	419.36	842.64

- 6. On consideration of the above facts, we are satisfied that the applicant meets the net worth requirements specified by the Commission for grant of licence for Category `A`. Therefore, *prima facie*, based on above, the applicant qualifies for grant of licence for inter-State trading as Category `A` electricity trader.
- 7. Therefore, the Commission proposes to grant the licence to the applicant for Category `A`. We direct that a notice under clause (a) of sub-

section (5) of Section 15 of the Act be issued inviting further suggestions or objections to the proposal of the Commission. We further direct that the applicant shall always maintain the necessary liquidity for conduct of smooth trading operations.

8. List this petition for further directions on 6.11.2008.

Sd/- sd/-

(R.KRISHNAMOORTHY)
MEMBER

(DR. PRAMOD DEO) CHAIRPERSON

New Delhi dated the 7th October 2008